

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:6912
ANSWERED ON:09.05.2003
PERMISSION FOR IMPORT OF NON-STANDARD TAPE
S. MURUGESAN

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether permission for import of non-standard tape measures for re-export was accorded by the Government to some importers vide Gazette Notification No.SO 481(E) Extra Ordinary, Part II, Section 3, Sub-section (ii) dated 30.05.2001;
- (b) if so, the details of such importers, their import details like Bill of Entry number and date, port of Imp[ort, place of custom clearance etc.;
- (c) whether these importers have strictly complied with Condition No.4 laid in the above Gazette Notification in time;
- (d) if so, the details of re-export made by them against such imports which were allowed on the commitment for re-export;
- (e) if not, the reasons therefor and action taken or proposed by thje Government against such importers; and
- (f) the Verification and stamping feesdeposited by such individual importers annually?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SREENVASA PRASAD)

(a): Yes, Sir.

(b) to (f): Copy of the Gazette Notification No.481(E) dated 30.05.2001 issued is enclosed.The other required information are being collected from the Enforcement authorities in Punjab and would be submitted.

GAZETTE NOTIFICATION REFERRED TO IN REPLY TO PART (b) TO (f) OF LOK SABHA UNSTARRED QUESTION NO 6912 FOR ANSWER ON 9/5/2003 REGARDING PERMISSION FOR IMPORT OF NON-STANDARD TAPE.

THE GAZETTE OF INDIA : EXTRAORDINARY {PART II - SEC. 3 (ii)}

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

ORDER

New Delhi, the 30th May, 2001

S.O.481(E).- I exercise of the powers conferred by the proviso to Section 22 of the Standards of Weights and Measures Act, 1976 (60 of 1976) read with rules 18,19 and 20 of the Standards of Weights and Measures (General) Rules, 1987, the Central Government hereby permits M/s. New Wave Industries, Hoshiarpur Road, Jalandhar - 144004 to import the following non-standard tape measures exclusively for re-export purposes within a period of three months from the date of publication of this order, namely:-

(i) Steel tape measures 3m (9 feet) of 210040 pieces imported vide LC No. 0806970087 dated 28th October, 2000 Invoice No.00HF209322 dated 28th November, 2000 of China National Aero Technology Import & Export Hangzhou Company 257, TiYuChang Road, Hangzhou, China.

This permission is subject to the following terms and conditions, namely:-

(1) The permission is for import of the consignment received from China National Aero Technology Import & Export Hangzhou China vide their invoice No.00HF209322 dated 28th November, 2000 for a total quantity of 210040 pieces of tapes either of 3m (9 ft) with width of 16 mm only;

(2) No non-standards Weights and Measures shall be sold or otherwise distributed within the territory of India;

(3) Each of the non-standards Weights and Measures shall carry a declaration that it is meant `for export purposes only`;

(4) The firm shall submit to the Central Government at the end of the 3 months period, a statement as to the quantity of the non-standards Weights and Measures exported by it and the particulars of the person to whom such exports have been made; and

(5) The firm shall maintain a monthly record of the number of such the non-standards Weights and Measures imported by it, number of non-standards Weights and Measures exported by it and a number of the non-standards Weights and Measures in stock. The record so maintained shall be opened to inspection by an officer authorized by the Central Government in this behalf.

(6) The Port authorities, before releasing the goods, shall take a bond for suitable value, with suitable guarantee from the manufacturer that the goods shall be re-exported within a period of three months of its import into India.

[F.No. WM 20(2)/2001]

S. NAUTIYAL, Addl. Secy.